

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 3

IA No. 4839/ND/2020 in IB-394/ND/2019

IN THE MATTER OF:

Fine Group Corporation Ltd. ... Applicant/Petitioner

Vs

Lemon Electronics Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 09.11.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the RP : Mr. Abhishek Anand, Adv.
Mr. Kunal Godhwani, Adv.

ORDER

IA No. 4839/ND/2020:

Learned Counsel for the Resolution Professional states that he needs to withdraw this Report since there is a typographical error. He further states that they have already filed the corrected report on 06.11.2020. Request is granted. Application is allowed to be withdrawn and disposed.

Sd/-

**SUMITA PURKAYASTHA
MEMBER (T)**

Sd/-

**DR. DEEPTI MUKESH
MEMBER (J)**